

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. 254/2001
IN
O.A. 130/1996

(1)

Friday, this the 1st day of June, 2001

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (Admn)

Shri Rakesh Kumar
S/O Late Shri Jai Parkash Gupta
Resident of 43/17, Ashok Nagar,
New Delhi-18.

..Petitioner
(By Advocate: Shri H.P.Chakravarty, learned counsel
through Shri T.D.Yadav, learned proxy
counsel)

Versus

1. Mrs. Chokila Iyer,
Secretary,
Ministry of External Affairs,
South Block, New Delhi.
2. Mrs. Narinder Chauhan, Director (CNV)
Ministry of External Affairs, South Block
New Delhi.
3. Ms. Subhdarshini Tripathi,
Under Secretary, Cadre & T.G.
Ministry of External Affairs,
South Block, New Delhi.

..Respondents

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard Shri H.P.Chakravarty, learned counsel
through Shri T.D.Yadav, learned proxy counsel for the
petitioner.

2. We have seen the office order dated 6.7.2000
passed by the respondents promoting him from 9.1.1994 in
Grade IV of the IFS (B). This order has been submitted
by Shri T.D.Yadav, learned proxy counsel and is placed on
record. Learned proxy counsel has contended that in
terms of the directions contained in Tribunal's order

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dated 11.1.2000 in OA-130/1996, the petitioner has not been given the consequential benefits of his promotion from November, 1994.

3. We are enable to agree with the contentions of the learned proxy counsel for the petitioner that there is any wilful or ~~contentious~~^{continuacious} disobedience of the Tribunal's aforesaid order. Para 2 of the officer order dated 6.7.2000 does give the consequential benefits to the petitioner. In the circumstances of the case, CP-254/2001 is rejected.



(Mr. S.A.T. Rizvi)
Member (A)



(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

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